IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No. OA 377/1986 198 T.A. No. RA 16/86.

DATE OF DECISION 30th July, 1986.

	Shri A. N. Saxena	Petitioner
	Shri R.L. Sethi	Advocate for the Petitioner(s)
	Versus	-
,	Union of India & Others	Respondent
		Advocate for the Respondent(s)
CORAM:		
The Hon'ble Mr.	Justice K. Madhava Reddy,	, Chairman.

1. Whether Reporters of local papers may be allowed to see the Judgement?

To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement? We

4. Whether to be circulated to other Benches?

The Hon'ble Mr. Kaushal Kumar, Member.

(K. Madhava Reddy)/ CHAIRMAN. 30.7.86.

(Kaushal Kumar)
MEMBER. 30.7.86.

CENTRAL ADMINISTRATIVE TRIBUNAL DELHI.

Regn. No. OA 377/1986 - RA 16/86. 30th July, 1986.

Shri A. N. Saxena Petitioner.

V/s.

Union of India & Others Respondents.

CORAM:

Shri Justice K. Madhava Reddy, Chairman. Shri Kaushal Kumar, Member.

Petitioner through Shri R.L. Sethi, Advocate.

(Judgment of the Bench delivered by Shri Justice K. Madhava Reddy, Chairman.)

This is a petition for reviewing our order dated 27th May, 1986 on the ground that new material is available which was not within the knowledge of the applicant when this petition was filed or was dismissed. It is averred that eight other persons who were junior to the petitioner were retained while he was reverted and a copy of the order dated 12.6.1984 issued by the Ministry of Planning, Department of Statistics, Government of India, is produced.

The Office Order dated 12.6.1984, now produced by the petitioner was passed long before CA-377/1986 was filed which the petitioner must have been aware of and which he could have secured and filed, if only he was diligent. He could at least have made an averment to this effect and perhaps we would have called for the production of the relevant proceedings. It is not a case where the material could not be secured in spite of exercising due diligence. Hence the material now relied upon cannot furnish a ground for review of our order dated 27th May, 1986. The petitioner had specifically claimed that he was senior to Shri Bhaskar Das Gupta. We considered the same and rejected the contention in this regard. He also claimed that he had the right to continue in the post of Assistant Director at least upto 31st December,

and

1983. That claim was considered and rejected in view of the specific stipulation in the order of appointment that he would continue upto 31.12.1983 or till the post is filled up on a regular basis, whichever was earlier.

This Review Petition is, therefore, without any merit and is accordingly dismissed.

(K. Madhava Reddy)

CHAIRMAN. 30.7.86.

(Kaushal Kumar)
MEMBER. 30.7.86.